

5. In cases where a portion of the house is used for non-residential purposes, additional conversion charges would be payable which would be three times the normal conversion charges for the area put to non-residential use.

6. Conversion would be allowed in cases where property transfer has taken place on general power of attorney provided applicant has proper power of attorney from the lessee to alienate the property and the applicant is in possession of the property. In such case surcharge of 33-1/3% on the conversion charges would be payable in addition.

7. Public notices will be issued within 60 days by the agency administering the leases setting out the modalities for implementation of the order.

8. In cases of future allotment of flats, allotment will be on freehold basis and in cases of plots on leasehold basis and conversion of property to freehold once completion certificate is obtained from the local body.

[English]

Representation from Andhra Pradesh in Central Services

1278. DR. Y.S. RAJASEKHAR REDDY: Will the PRIME MINISTER be pleased to state the percentage of representation from Andhra Pradesh in IAS, IPS, IFS and IAAS as on January 1, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): The percentage representation of officers, who have Andhra Pradesh as their home state, is 5.6% in the Indian Administrative Service. Information about the representation of officers from

A.P. in the other three services is not readily available. The same would be collected and laid on the table of the House.

Overseas Development Authority Scheme

1279. SHRI M.G. REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposals to include Chittoor and Punganur Municipalities of Chittoor, (district) Andhra Pradesh in the Overseas Development Authority Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. Proposals were received from the State Government of Andhra Pradesh.

(b) No detailed reports were received for Chittoor and Punganur Municipalities. The State Government has been informed that it is not possible to support any additional project in Andhra Pradesh as three projects in Hyderabad, Vishakapatnam & Vijaywada are already in progress with the assistance from Overseas Development Authority.

Resettlement of Slum Dwellers and Regularisation of Unauthorised Colonies

1280. SHRI ATAL BIHARI
VAJPAYEE:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the essential services in

Delhi are under serious strain;

(b) if so, the reasons thereof and the steps taken to aliminate the severe strain on essential services;

(c) the number of slum dwellers in the country at present;

(d) the number of unauthorised colonies in Delhi as on date; and

(e) the time schedule for resettlement of the slum dwellers and regularisation of the unauthorised colonies?

THE MINISTER OF STATE OF THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) Yes, Sir,

(b) The substantial increase in the population causes serious strain on essential services in Delhi. The NCR Plan envisages bringing down the growth of Delhi so as to lessen the strain on the civics services.

(c) 467.85 lakhs approximately.

(d) The MCD has reported that as per Govt. of India's order dated February 1977 a list of 607 unauthorised colonies in existence in June 1977, was prepared. No survey of unauthorised colonies has been undertaken since then. Therefore the total number of colonies as on date is not available.

(e) No time schedule can be given for the resettlement of slum dwellers. However, a three pronged strategy has been drawn up by the Delhi Admn. for dealing with the problems of Jhuggi-Jhonpari Clusters in Delhi. This strategy has been explained in the statement attached. So far 553 unauthorised colonies have been regularised. However, no time schedule can be given for regularising the remaining colonies.

STATEMENT

Three pronged strategy drawn up by the Delhi Administration with effect from 1990-91 is as under:-

Strategy I- Deals with the rehabilitation of those eligible Jhuggie households in alternate sites where the land owning agencies are in a position to implement the projects on the encroached land pockets in the larger public interest and submit request to DDA for clearances of jhuggie jhonpri clusters.

Strategy II- Contemplates in-situ upgradation of eligible JJ clusters and informal shelters in case of those land pockets where the land owning agencies issue No Objection Certificates to the Slum Wing for utilisation of the encroached land pockets for squatters. This project envisages re-adjustment of jhuggie households in a improved/modified layout by equitable distribution of land amongst the squatter families.

Strategy III- Contemplates provision of minimum basic civic amenities under the scheme of Environmental Improvement in eligible Jhuggie Clusters.

[Translation]

Development of Towns of Bihar Under U.B.S. Scheme

1281. SHRI NAWAL KISHORE RAI:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the towns of Bihar that have been developed during 1990-91 and 1991-92 under the Urban Basic Services Scheme; and

(b) the details of the towns of Bihar identified to implement the said plan during 1992-93 and the amount allocated for this purpose?